

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 930 of 2020

In the matter of:

Nitin Garg

....Appellant

Vs.

State Bank of India & Ors.

....Respondents

Present

For Appellant: Mr. Iswar Mohapatra & Mr. Rahul Gupra, Advocates.

**For Respondents: Mr. Ankur Mittal & Ms. Meera Murali, For- SBI & R-1.
Mr. Abhishek Anand, For R-2.
Mr. Dinkar Singh & Mr. Rohit Singh, For R-3.**

ORDER
(Virtual Mode)

04.03.2021: Heard Learned Counsel for the Appellant. Arguments completed on behalf of the Appellant.

Learned Counsel for the Respondents have already filed their 'Notes of Written Submissions', but they pray to file their 'Judgments' which they want to rely on. They are directed to file the 'Citations of the Judgements' by Tuesday i.e. **9th March, 2021**. Further, Learned Counsel for the Respondents are directed to serve the Citations of the Judgements to the Learned Counsel for the Appellant through e-mail (soft copy) by Monday i.e. **8th March, 2021**.

List this matter as '**Part Heard**' on **22th March, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn